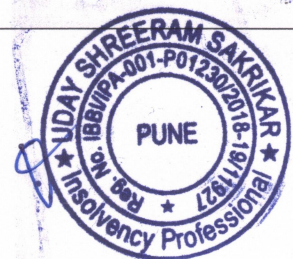


(FORM A) PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF TOPSGRUP SERVICE (INDIA) LIMITED RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Topsgrup Service (India) Limited
2.	Date of incorporation of Corporate Debtor	01.06.1982
3.	Authority under which Corporate Debtor is incorporated / registered	Ministry of Corporate Affairs, Registrar of Companies, Mumbai, Maharashtra
4.	Corporate Identity No. of Corporate Debtor	U74920MH1982PLC027283
5.	Address of the registered office and principal office (if any) of Corporate Debtor	<u>Registered Office:</u> 5, Royal Palms Golf & Country Club, Aarey Milk Colony, Goregaon (E) Mumbai, Maharashtra-400065
6.	Insolvency commencement date in respect of Corporate Debtor	22.10.2019 (as per the directions of the Hon'ble Adjudicating Authority (here, National Company Law Tribunal, Mumbai Bench at Mumbai))
7.	Estimated date of closure of insolvency resolution process	19.04.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Uday Shreeram Sakrikar IBBI/IPA-001/IP-P01230/2018-19/11927
9.	Address and e-mail of the interim resolution professional, as registered with the Board	303, Rahul Vihar A, Lane 8 Dahanukar Colony, Kothrud, Pune, Maharashtra-411038 Email: ipudaysakrikar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	303, Rahul Vihar A, Lane 8 Dahanukar Colony, Kothrud, Pune, Maharashtra-411038 Email: ip.topsgrup@gmail.com
11.	Last date for submission of claims	05.11.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://www.ibbi.gov.in/home/downloads b) Not Applicable
<p>Notice is hereby given that the Hon'ble Adjudicating Authority (here, National Company Law Tribunal, Mumbai Bench at Mumbai) has ordered the commencement of corporate insolvency resolution process of TOPSGRUP SERVICE (INDIA) LIMITED on 22.10.2019.</p>		



The creditors of TOPSGRUP SERVICE (INDIA) LIMITED, are hereby called upon to submit their claims with proof on or before 05.11.2019 to the interim resolution professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Nil] in Form CA.

The proof of claim is to be submitted as per following specified forms

Form B: -for Claims by Operational Creditors

Form C: -for Claims by Financial Creditors

Form D: -for Claims by Workmen and Employees

Form E: -for Claims by Authorised Representative of Workmen and Employees

Form G: -for Claims by Creditors (Other than Financial Creditors and Operational Creditors)

In order to get a copy of the form, you may download the above mentioned forms from the website of www.ibbi.gov.in (link: <https://ibbi.gov.in/home/downloads>) or the CIRP Regulations 2016.

Submission of false or misleading proofs of claim shall attract penalties.

Interim Resolution Professional In the matter of TOPSGRUP SERVICE (INDIA) LIMITED
IBBI/IPA-001/IP-P01230/2018-19/11927



Uday

Uday Shreeram Sakrikar

Date: 23.10.2019

Place: Pune